

**Central Administrative Tribunal
Madras Bench**

OA 310/01055/2019

Dated Wednesday the 7th day of August Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

B. Balamurugan
Assistant Commissioner of Customs
127/D Ellaiammankoil Street
Thiruvottiyur
Chennai 600 019.

... Applicant

By Advocate **M/s. Hari Radhakrishnan**

Vs.

1. The Secretary
Department of Revenue
Ministry of Finance
North Block, New Delhi.

2. The Chairman
Central Board of Excise and Customs
North Block, New Delhi. ... Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to promote the applicant on par with his batchmates who were promoted to the Indian Revenue Services in 2002-2003 and who in turn were promoted to the rank of Additional Commissioner of Customs & Central Excise on 01.01.2016 and issue such further order as this Hon'ble Tribunal finds fit and proper in the facts and circumstances of the case and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given a representation Annexure A14 dt. 22.01.2018 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of within a time limit stipulated by this Tribunal.

3. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A14 representation of the applicant dt. 22.01.2018 in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.**

4. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)

AS

07.08.2019

(P. Madhavan)
Member (J)